

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 208/MP/2018

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and for other claims on account of Change in Law under the Power Purchase Agreement.

Date of Hearing : 9.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : DB Power Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited

Parties present : Shri Tejasv Anand, Advocate, DBPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceeding

Learned counsel for the Respondent, TANGEDCO requested for one week time to file reply to the Petition. Learned counsel for the Petitioner had no objection in this regard and requested for one week time to file rejoinder to the reply.

2. The Commission directed the Respondent to file its reply by 18.1.2019 as last chance with an advance copy to Petitioner who may file its rejoinder, if any, on or before 29.1.2019 The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)